

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 9**

**IA 3194/2024 (NEW IA) in C.P. (IB)/280(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **ASREC (INDIA) LIMITED VS BARRACKS  
RETAIL INDIA PRIVATE LIMITED**

Section 19(2) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 3194/2024 (NEW IA) in C.P. (IB)/280(MB)2023**

- 1) Mr. Ashish Jha, Ld. Counsel for the Applicant is present. Mr. Sarthak Solaskar, Ld. Counsel for the Respondent is also present, waives service of Notice and further seeks some time to file and place on record Affidavit in Reply. Time is allowed.
- 2) Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

- 3) Stand over to 16.07.2024, for further consideration and hearing.
- 4) In the meantime, Respondents herein are directed to furnish all the necessary documents/information/records as stated in the present Application and shall also furnish Financial Statements, Tally Data, within a period of one week from today.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Vedant Kedare

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**